## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 3477

UNSTARRED QUESTION NO. 3477
TO BE ANSWERED ON 11.08.2025

## **GIG AND PLATFORM WORKERS**

3477. SHRI RAJESH VERMA:

DR. SHRIKANT EKNATH SHINDE: SHRI NARESH GANPAT MHASKE: SHRI RAVINDRA DATTARAM WAIKAR: SMT. SHAMBHAVI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has conducted any assessment to quantify the significant and growing number of gig and platform workers in the country, recognizing their vital contribution to the modern economy and if so, the details thereof;
- (b) the details of the current status of formulating a dedicated social security framework for the said workers under the visionary Code on Social Security, 2020, to provide them with benefits like health insurance and old-age protection;
- (c)the details of the steps taken/being taken by the Government taking to ensure that gig and platform workers receive fair earnings, safe working conditions and adequate grievance redressal mechanisms in collaboration with the aggregator platforms;
- (d)whether the Government is planning specific skill development initiatives tailored to the needs of platform workers to enhance their long-term career prospects and income-earning potential and if so, the details thereof; and
- (e)the details of the Government's long-term vision to create a supportive ecosystem for the gig economy, balancing the flexibility it offers?

## **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): As per an estimation by NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country

was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30. The report is available at <a href="https://www.niti.gov.in/sites/default/files/2022-06/25th\_June\_Final\_Report\_27062022.pdf">https://www.niti.gov.in/sites/default/files/2022-06/25th\_June\_Final\_Report\_27062022.pdf</a>

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Government in its Budget Announcement for financial year 2025-26 has announced several key measures for the welfare of Gig workers of online platforms (platform workers) viz. their registration on the e-Shram portal, issuance of identity cards, and extension of health care benefits under Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY).

\*\*\*\*